



2026:AHC:18073

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 40573 of 2025

Sant Ram And 5 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shivniket Tripathi
Counsel for Respondent(s)	:	C.S.C., Kaushal Kishore Mani

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners and learned Standing Counsel for the respondent-State.

2. It is argued by learned counsel for the petitioners that father of the petitioners was allotted a land for 30 years for tree plantation on 27.08.1990. He placed reliance upon condition No.15 of the aforesaid allotment letter which reads as follows :-

"पट्टे की अवधि समाप्त होने पर, पट्टाधारक के आचरण और शर्तों के अनुपालन के आधार पर, राज्य सरकार के विवेक पर पट्टे का नवीनीकरण किया जा सकता है। नवीनीकरण हेतु आवेदन, अवधि समाप्त होने से कम से कम 6 माह पूर्व प्रस्तुत करना होगा।"

3. It is argued by counsel for the petitioners that pursuant to the aforesaid application was submitted by the petitioners before the District Magistrate, Shamli on 05.03.2020, copy of which is appended as annexure-4 to the writ petition but till date no decision has been taken on the same.

4. On the other hand it is argued by learned Standing Counsel as well as Sri K. K. Mani, learned counsel for the respondents that respondent no.2 - District Magistrate, Shamli will take a decision on the aforesaid application expeditiously.

5. With the consent of learned counsel for the parties, the writ petition is being disposed of at the admission stage itself.

6. In the facts and circumstances, the petitioners are permitted to submit a fresh representation ventilating all their grievances before the respondent no.2 along-with certified copy of this order within a period of three weeks from today. If such a representation is made, the respondent no.2 is directed to pass appropriate order in accordance with law within a further period of six weeks.

7. With the aforesaid observations, present writ petition is disposed of finally.

8. Since the writ petition has been decided on an exparte version without seeking any response from the respondents, thus the passing of the order today may not be construed to an expression that this Court has gone into the merits of the matter and the second respondent shall accord independent consideration strictly in accordance with law and the mandate of law holding the field.

(Prakash Padia,J.)

January 27, 2026
Pramod Tripathi